

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 28 of 2020 in C.P.(I.B) No.127/NCLT/AHM/2017

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2021**

Name of the Company: Neesa Leisure Ltd
V/s
Jaipur Development Authority

Section 60(5) of the Insolvency and Bankruptcy
Code.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing/physical)

Mr. Nandish Chudgar, Advocate appeared on behalf of Applicant.

Mr. Aditya Pandya, Advocate appeared on behalf of Respondent.

The Learned Lawyer appearing on behalf of the RP submitted that he has obtained certain documents by way of RTI which he wants to place on record.

The prayer is allowed. The Applicant is directed to provide the copy of the said documents to the other side.

The other side is at liberty to file additional reply by serving advance copy to the other side.

List the matter on 21.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 5th day of April, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**